

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.118/2016
RT NO.66/2017**

M/s Friends Computer

...Petitioner

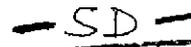
Versus.

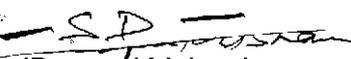
M/s Etheric Brothers

...Respondent

Present: Ms. Neeru Bansal, Advocate for petitioner.
None for respondent.

Learned counsel for petitioner submits that the latest address of the respondent-company has been located but the next step is to be taken as per provisions of Rule 5 of the Companies (Transfer of Pending Proceedings) Amendment Rules, 2017 which came into force w.e.f. 28.02.2017. In terms of Rule 5 as amended, the information including details of the proposed Insolvency Professional to the Tribunal can be given within six months from the date of enforcement of the Companies (Transfer of Pending Proceedings) Rules, 2016 which came into force w.e.f. 15.12.2016. The matter is adjourned to 03.07.2017 and if in the meanwhile requisite information is filed by the petitioner in terms of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016, the matter be listed accordingly by the Registry.


(Justice R.P. Nagrath)
Member(Judicial)


(Deepa Krishan)
Member (Technical)

March 08, 2017

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